

No.N-41015/20/2020-BC-III
GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
'A' WING, SHASTRI BHAWAN
NEW DELHI- 110001

Dated: 09th October, 2020

To
All Private Satellite TV Channels

Subject: Adherence to Programme Code under the Cable Television Network (Regulation) Act, 1995

On various occasions in the past, this Ministry has issued advisories to private satellite TV channels to broadcast content strictly adhering to the Programme and Advertising Codes as prescribed under the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. Advisories issued by the Ministry vide No. 41015/1/2019-BC-III dated 20.12.2019 and 25.02.2020 are also relevant in this regard, which are available on the official website of the Ministry of information and Braodcasting (www.mib.gov.in). The attention is also drawn to the following provisions of the Programme Code which provide that no programme should contain:

Rule 6(1)(d): anything obscene, defamatory, deliberate, false and suggestive innuendos and half truths

Rule 6(1)(i): criticizes, maligns or slander any individual in person or certain groups, segments of social, public and moral life of the country.

2. Further, the Hon'ble High Court of Delhi in the matter of W.P. (C) 6568/2020 – Rakul Preet Singh Vs. Union of India & Others has in its Order of 17th September, 2020 (copy enclosed) observed as under:

"As far as the prayer for further interim relief made in the application by the petitioner, it is hoped that the Media houses and television channels would show restraint in their reporting and abide by the provisions of the Programme Code as also the various Guidelines, both statutory and self-regulatory, while making any report in relation to the petitioner."

3. All private satellite TV channels are requested to ensure compliance with the directions above.


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